

RESTRICTIONS ON FOREIGN TRAVEL

242. SHRI MAHESWAR NAIK: Will the Minister of FINANCE be pleased to state how far the restrictions imposed by Government on foreign travel have succeeded in conserving foreign exchange?

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (SHRI B. GOPALA REDDI): A statement showing the position is placed below. It will be seen from this statement that there has been considerable saving in foreign exchange as a result of the restrictions imposed on foreign travel since January, 1957.

STATEMENT

Foreign travel receipts and payments during 1955 to 1958

(Rs. in crores)

Year	Receipts	Payments	Net
1955	10.3	12.3	-2.0
1956	15.5	13.4	+2.1
1957	16.0	6.8	+9.2
1958 (Jan—June)	6.5	3.4	+3.1

*Provisional

LEGAL AID TO THE POOR AND LITIGANTS BELONGING TO SCHEDULED CASTES AND SCHEDULED TRIBES

243. SHRI MAHESWAR NAIK: Will the Minister of LAW be pleased to state:

(a) which of the States have so far any machinery to provide legal aid to the poor and to the litigants belonging to Scheduled Castes and Scheduled Tribes;

(b) whether the Central Government have evaluated the arrangements existing at the State level; if so, how far such arrangements have been effective; and

(c) whether Government are undertaking any planned programme for

successful implementation of the policy of giving legal assistance to these classes of people?

THE MINISTER OF LAW (SHRI A. K. SEN): (a) The Government of Kerala have framed the Kerala Legal Aid (to the Scheduled Castes and Scheduled Tribes and to the poor) Rules, 1957. Certain schemes are also being administered by the Government of Bombay for the grant of free legal Assistance to the members of the Scheduled Tribes.

(b) As no State Governments except the Governments of Kerala and Bombay have sent any schemes or rules in this behalf, the Government of India have not been able to evaluate the arrangements existing in the States.

(c) The matter is under the consideration of the Government.

LOAN GIVEN TO PARTIES OTHER THAN STATE GOVERNMENTS

244. SHRI M. VALIULLA: Will the Minister of FINANCE be pleased to state:

(a) what is the amount of loan given to parties other than State Governments during each of the last five years;

(b) whether the terms on which the loans are granted, specially regarding rate of interest, are uniform to all the parties; and

(c) if the answer to part (b) above be in the negative, what are the reasons for the difference?

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (SHRI B. GOPALA REDDI): (a) to (c). The information is being collected and will be laid on the Table of the House as early as possible.

INTERNATIONAL BUNKER TRADE

245. SHRI M. VALIULLA: Will the Minister of STEEL, MINES AND FUEL be pleased to state:

(a) whether the Oil Marketing Companies in India have resorted to the International Bunker Trade;